

GST Update

Weekly Update
04.09.2021

Background

- This Presentation covers the GST changes / observations/ press releases released by CBEC since the last update on 07.08.2021. It supplements the earlier GST Updates.
- This presentation is based on CGST Act/Rules/ Notifications, except the provisions related solely to SGST provisions. Similar parallel provisions in State Laws may be referred to as required

GST Revenue for August 2021

- **PIB Press release dated 1st September 2021.**
- The gross GST revenue collected in the month of August 2021 is ₹ **1,12,020 crore** of which CGST is ₹ **20,522 crore**, SGST is ₹ **26,605 crore**, IGST is ₹ **56,247 crore** (including ₹ 26,884 crore collected on import of goods) and Cess is ₹ **8,646 crore** (including ₹ 646 crore collected on import of goods).
- The government has settled ₹ 23,043 crore to CGST and ₹ 19,139 crore to SGST from IGST as regular settlement. In addition, Centre has also settled ₹ 24,000 crore as IGST ad-hoc settlement in the ratio of 50:50 between Centre and States/UTs. The total revenue of Centre and the States after regular and ad-hoc settlements in the month of August' 2021 is ₹ 55,565 crore for CGST and ₹ 57,744 crore for the SGST.

- **PIB Press release dated 1st September 2021.**
- The revenues for the month of August 2021 are 30% higher than the GST revenues in the same month last year. During the month, the revenues from domestic transaction (including import of services) are 27% higher than the revenues from these sources during the same month last year. Even as compared to the August revenues in 2019-20 of ₹ 98,202 crore, this is a growth of 14%.
- With the easing out of COVID restrictions, GST collection for July and August 2021 have again crossed ₹1 lakh crore, which clearly indicates that the economy is recovering at a fast pace. Coupled with economic growth, anti-evasion activities, especially action against fake billers have also been contributing to the enhanced GST collections. The robust GST revenues are likely to continue in the coming months too.

Late fee Amnesty Scheme

- **Notification No. 33/2021 – Central Tax dated 29th August 2021**
- Government, vide Notification No. 19/2021- Central Tax, dated 01.06.2021, had provided relief to the taxpayers by reducing / waiving late fee for non-furnishing FORM GSTR-3B for the tax periods from July 2017 to April 2021, if the returns for these tax periods are furnished between 01.06.2021 to 31.08.2021.
- The last date to avail benefit of the late fee amnesty scheme, has now been extended from existing 31.08.2021 to 30.11.2021

Revocation of cancellation of registration

- **Notification No. 34/2021 – Central Tax dated 29th August 2021**
- Extends timelines for filing of application for revocation of cancellation of registration to 30.09.2021, where due date for filing such application falls between 01.03.2020 to 31.08.2021.
- The extension would be applicable only in those cases where registrations have been cancelled under clause (b) or clause (c) of section 29(2) of the CGST Act.

- The filing of FORM GSTR-3B and FORM GSTR-1/ IFF by companies using electronic verification code (EVC), instead of Digital Signature certificate (DSC) has already been enabled for the period from 27.04.2021 to 31.08.2021. This has been further extended to 31st October 2021.
- Fourth proviso of Rule 26 of CGST Rules has been amended to extend time for companies to furnish FORM GSTR-3B and FORM GSTR-1 or invoice details using Invoice furnishing facility verified through e-verification code, up to 31 October 2021
- All the four provisos to rule 26(1) shall be omitted w.e.f 1st November 2021

Amendment to CGST Rules 2017 (Contd)

- Amendment in Rule 1368(E)
- W.e.f 1st May 2021
- The restrictions on furnishing of information in Part A of Form GST EWB-01, in case where the return in FORM GSTR-3B or the statement of outward supplies in FORM GSTR-1 or the statement in FORM GST CMP-08, as the case may be, has not been furnished for the period March 2021 to May 2021 shall not apply from 1st May 2021 to 18th August 2021.

Amendment in Form ASMT-14

Form GST **ASMT-14**

[See rule 100(2)]

Reference No _____

Date :

To _____

Name

Address

Tax Period --

F.Y.

Show Cause Notice for assessment under section 63

It has come to my notice that you/your company/firm, though liable to be registered under section _____ of the Act, have/has failed to obtain registration and failed to discharge the tax and other liabilities under the said Act as per the details given below :

Brief Facts -

Grounds - |

Conclusion -

OR

It has come to my notice that your registration has been cancelled under sub-section (2) of section 29 **vide Order Reference No. _____, dated _____** and that you are liable to pay tax for the above-mentioned period.

Therefore, you are hereby directed to show cause as to why a tax liability along with interest not be created against you **for conducting business without registration despite being liable for registration** and why penalty should not be imposed for violation of the provisions of the Act or the rules made thereunder.

In this connection, you are directed to appear before the undersigned on _____ (date) at _____ (time)

Signature

Name

Designation

Address



GST Portal Updates

(www.gst.gov.in)

Implementation of rule 59(6)- Blocking of GSTR1/IFF filing

- Rule-59(6) of CGST Rules, 2017; inserted vide Notification No. 1/2021 dated 1st January 2021
- Effective 1st September-2021, GSTN portal will check that whether before the filing of GSTR-1/IFF of a tax-period, the following has been filed or not;
 - a) GSTR-3B for the previous two monthly tax-periods (for monthly filers), or
 - b) GSTR-3B for the previous quarterly tax period (for quarterly filers), as the case may be.
- The system will restrict filing of GSTR-1/IFF till GSTR-3B is filed.

Implementation of rule 59(6)- Blocking of GSTR1/IFF filing (Contd)

- This check will operate on clicking the SUBMIT button of GSTR-1 and the system will give an error message if the condition of Rule-59(6) is not met.
- Implementation of Rule-59(6) on the GST Portal will be completely automated, like the blocking & un-blocking of e-way bill as per Rule-138E and facility for filing of GSTR-1 will be restored immediately after filing of relevant GSTR-3B. No separate approval would be needed from the tax-officer to restore the facility for filing of GSTR-1.

Blocking of E-Way Bill (EWB) generation facility resume after 15th August 2021

- The E-Way Bill generation facility of a person is liable to be restricted, in case the person fails to file return in Form GSTR-3B (Monthly / Quarterly) / statement in CMP-08, for two or more consecutive tax periods, in terms of Rule 138 E (a) & (b) of the CGST Rules, 2017. The facility of blocking E-way bill generation was temporarily suspended due to pandemic.
- It has now been decided to resume the blocking of EWB generation facility on the EWB portal. Thus, after 15th August 2021, the System will check the status of returns filed in Form GSTR-3B or the statements filed in Form GST CMP-08, and block the generation of EWB in cases of:
 - Non filing of two or more returns in **Form GSTR-3B** for the tax periods up to June 2021 and
 - Non filing of 02 or more statements in **Form GST CMP-08** for the quarters up to April to June 2021



THANK YOU